

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION
CURATIVE PETITION (R) No(s). 60 OF 2018
IN
REVIEW PETITION (CRL.) No(s).343 OF 2018
IN
SPECIAL LEAVE PETITION (CRL.) No(s). 9158 OF 2017

DR. H.C. SATHYAN PETITIONER(S)

VERSUS

THE STATE OF KARNATAKA RESPONDENT(S)

O R D E R

We have gone through the Curative Petition and the connected papers. In our opinion, no case is made out within the parameters indicated in the decision of this Court in the case of Rupa Ashok Hurra vs. Ashok Hurra & Another, reported in 2002 (4) SCC 388. Hence, the Curative Petition is dismissed.

.....CJI.
[RANJAN GOGOI]

.....J.
[S.A. BOBDE]

.....J.
[N. V. RAMANA]

.....J.
[S. ABDUL NAZEER]

NEW DELHI,
APRIL 9, 2019.

ITEM NO.1004

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(R) No. 60/2018 in R.P.(CrI.) No. 343/2018 in SLP(CrI)
No. 9158/2017

(Arising out of impugned final judgment and order dated 17-07-2018
in R.P.(CrI.) No. 343/2018 01-12-2017 in SLP(CrI) No. 9158/2017
passed by the Supreme Court Of India)

DR. H.C. SATHYAN

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION)

Date : 09-04-2019 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

By Circulation

UPON perusing papers the Court made the following
O R D E R

The Curative Petition is dismissed in terms of the signed
order.

Pending applications, if any, stand disposed of.

(SUSHIL KUMAR RAKHEJA)
AR CUM PS

(ANAND PRAKASH)
BRANCH OFFICER

(Signed order is placed on the file.)